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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

* * *

Date of Decision: 17.4.96

OA 49/96

Laxman Singh

... Applicant

Versus

Union of India and others

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, MEMBER (A)

For the Applicant

... Mr. J.K. Kaushik

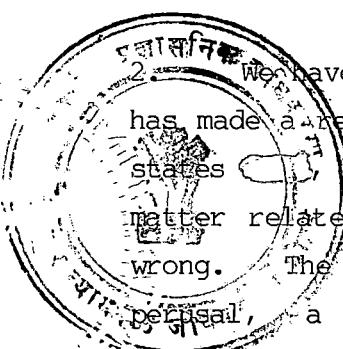
For the Respondents

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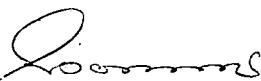
O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Laxman Singh, in this application under Section 19 of the Administrative Tribunals Act, 1985, has challenged the impugned order dated 28.9.88, at Ann.A-1, by which his pay scale Rs.950-20-1150-EB-23-1500 was reduced to that of Rs.800-15-1010-EB-20-1150 (Semi-skilled Grade for two years). The applicant has also sought a direction for grant of consequential benefits including refixation of pay and the refund of amount already deducted from his salary.

 We have heard the learned counsel for the applicant. The applicant has made a representation, at Ann.A-6 dated 15.6.93, which, the applicant states, has not been decided by respondent No.3 till date. Since the matter relates to the pay fixation of the applicant, it is a continuing wrong. The learned counsel for the applicant has produced, for our perusal, a copy of the decision rendered by a Division Bench of this Tribunal in OA 279/94, Pradeep Kumar and 5 others v. Union of India and others, dated 19.1.96, and he wants the representation made by the applicant vide Ann.A-6, referred to above, to be decided in the light of this decision.

3. In the circumstances, the present OA is disposed of, at the stage of admission, with a direction to the respondents to decide the applicant's representation, at Ann.A-6 dated 15.6.93, keeping in view the decision in the OA, cited supra, within a period of three months from the date of receipt of a copy of this order. Let a copy of the OA alongwith annexures thereto be sent to respondent No.3.



(S.P. BISWAS)
MEMBER (A)

VK


(GOPAL KRISHNA)
VICE CHAIRMAN